

**MADHYA PRADESH STATE JUDICIAL ACADEMY  
HIGH COURT OF M.P., JABALPUR**

**Workshop on – Key Issues and Challenges under the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989**

**16<sup>th</sup> & 17<sup>th</sup> NOVEMBER, 2018 (JABALPUR)**

**PROGRAMME**

**16<sup>th</sup> NOVEMBER, 2018 (Friday)**

<b>SESSIONS</b>	<b>TIME</b>	
<b>I</b>	<b>9.45 a.m. to 10.15 a.m.</b>	Inauguration of the Workshop and Welcome Address – By <b>Hon'ble Shri Justice J.P. Gupta,</b> <b>Judge, High Court of M.P., Jabalpur</b>
<b>II</b>	<b>10.30 a.m. to 12.00 noon</b>	Key Issues relating to Investigation, Remand, Bail and Cognizance of offences – By <b>Shri Ramkumar Choubey,</b> <b>Special Judge SC/ST (P.A.) Act,</b> <b>Bhopal</b>
<i>TEA BREAK</i> (12.00 noon to 12.15 p.m.)		
<b>III</b>	<b>12.15 p.m. to 1.15 p.m.</b>	Discussion on scope and ambit of Sections 3 and 4 of the Act with special reference to requirement of mens rea for offences under Section 3 – <b>Sudeep Kumar Shrivastava</b> <b>Additional Director, MPSJA</b>
<i>LUNCH BREAK</i> (1.15 p.m. to 2.00 p.m.)		
<b>IV</b>	<b>2.00 p.m. to 3.30 p.m.</b>	Rights of victims and witnesses under Chapter IV-A of the Act with Rules – By <b>Shri Gajendra Singh,</b> <b>Special Judge SC/ST (P.A.) Act,</b> <b>Ujjain</b>
<i>TEA BREAK</i> (3.30 p.m. to 3.45 p.m.)		
<b>V</b>	<b>3.45 p.m. to 5.00 p.m.</b>	Procedure regarding Caste Certificate and proof regarding caste with discussion on post conversion/post migration status – By <b>Shri Binod Kumar Dwivedi,</b> <b>Special Judge SC/ST (P.A.) Act,</b> <b>Indore</b>

**17<sup>th</sup> NOVEMBER, 2018 (Saturday)**

<b>I</b>	<b>10.00 a.m. to 11.00 a.m.</b>	<p><b><u>Presentation by Group I</u></b></p> <p>(i) Award of compensation to victim of crime and sentencing policy</p> <p><b>Chaired by – Shri D.N. Mishra, Special Judge SC/ST (P.A.) Act, Chhatarpur</b></p> <p><b>Presented by – Shri Rama Shankar Sharma, Special Judge SC/ST (P.A.) Act, Damoh</b></p> <p><b><u>Presentation by Group II</u></b></p> <p>(ii) Law relating to presumption under the Act</p> <p><b>Chaired by – Shri Arun Kumar Verma, Special Judge SC/ST (P.A.) Act, Shivpuri</b></p> <p><b>Presented by – Shri Amitabh Mishra, Special Judge SC/ST (P.A.) Act, Panna</b></p>
<i>SHORT BREAK (11.00 a.m. to 11.10 a.m.)</i>		
<b>II</b>	<b>11.10 a.m. to 12.10 p.m.</b>	<p><b><u>Presentation by Group III</u></b></p> <p>(iii) Ambit &amp; scope of protection available to the public servant under the Act</p> <p><b>Chaired by – Shri Pradeep Mittal Special Judge SC/ST (P.A.) Act, Guna</b></p> <p><b>Presented by – Shri Krishnamurti Mishra, Additional District Judge, Indore</b></p> <p><b><u>Presentation by Group IV</u></b></p> <p>(iv) Best practices for speedy trial</p> <p><b>Chaired by – Shri Atulya Saraf, Special Judge SC/ST (P.A.) Act, Raisen</b></p> <p><b>Presented by – Smt. Mamta Jain, Special Judge SC/ST (P.A.) Act, Sidhi</b></p> <p style="text-align: center;"><b>&amp;</b></p> <p><b>Shri Ajit Singh, Special Judge SC/ST (P.A.) Act, Satna</b></p>
<i>TEA BREAK (12.10 p.m. to 12.25 p.m.)</i>		
<b>III</b>	<b>12.25 p.m. to 1.15 p.m.</b>	<p>Sexual offences: Medical perspective</p> <p>– By <b>Dr. Vivek Shrivastava, Asst. Professor (Forensics), N.S.C.B. Medical College, Jabalpur</b></p>
<i>LUNCH BREAK (1.15 p.m. to 2.15 p.m.)</i>		
<b>IV</b>	<b>2.15 p.m. to 3.15 p.m.</b>	<p>Age determination of Victim (Post J.J. Act, 2015 issues)</p> <p>– By <b>Shri Kapil Mehta, Additional District Judge, Jabalpur</b></p>
<i>TEA BREAK (3.15 p.m. to 3.30 p.m.)</i>		
<b>V</b>	<b>3.30 p.m. to 4.30 pm</b>	<p>Open Interactive Session followed by Valedictory Session</p> <p>– By <b>Officers of MPSJA</b></p>

- Note: (1) The participants may ask any question but please do not interrupt the speaker midway the lecture.  
(2) The Time Table is subject to change as per exigencies.  
(3) Use of Cell Phones in lecture room is strictly prohibited.

**ADDITIONAL DIRECTOR**